<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 59 OF 2017 & IA Nos. 165, 166 & 188 of 2017

Dated: <u>17th May, 2017</u>

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Shri Subhash Ananda Tambe & Ors. Vs. State of Maharashtra (Ministry of Power) & Ors.				Appellant(s)	
				Respondent(s)	
Counsel for the Appellant(s)	:	Ms. Bina Madhavan Mr. Prateek Dhir Mr. Vinayak G. Kulkarni			
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadha	han for R-1		
		Mr. Vicky M. Pardeshi Naib Tahsildar, SDO, Pun Mr. M.Y. Deshmukh for Re		-2	

<u>ORDER</u>

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No. 1; Mr. Vicky M. Pardeshi takes notice on behalf of Respondent No. 2 and Mr. M.Y. Deshmukh takes notice on behalf of Respondent No. 3 and they seek two weeks' time to file reply. Notice be issued to the other respondents returnable on 27.07.2017. Dasti, in addition, is permitted.

List the matter on <u>27.07.2017 at 2:30 p.m.</u> In the meantime, learned counsel for the Respondents may file reply on or before 15.06.2017 after

serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.06.2017 after serving copy on the other side.

(I.J. Kapoor) Technical Member ss/pr (Justice Ranjana P. Desai) Chairperson